

DOCUMENT INFORMATION

FILE NAME : CH\_XI\_C\_1

VOLUME : VOL-1

CHAPTER : Chapter XI. Transport and Communications C. Transport  
by Rail

TITLE : 1. International Convention to facilitate the  
crossing of frontiers for passengers and baggage  
carried by rail. Geneva, 10 January 1952









1941

1941

1941

**INTERNATIONAL CONVENTION  
TO FACILITATE THE CROSSING OF FRONTIERS  
FOR PASSENGERS AND BAGGAGE CARRIED BY RAIL**

Signed at Geneva, on 10 January 1952



**CONVENTION INTERNATIONALE  
POUR FACILITER LE FRANCHISSEMENT DES FRONTIERES  
AUX VOYAGEURS ET AUX BAGAGES TRANSPORTES  
PAR VOIE FERREE**

Signée à Genève, le 10 janvier 1952

# INTERNATIONAL CONVENTION TO FACILITATE THE CROSSING OF FRONTIERS FOR PASSENGERS AND BAGGAGE CARRIED BY RAIL

The undersigned, duly authorized,  
Meeting at Geneva, under the auspices of the  
Economic Commission for Europe,  
For the purpose of facilitating the crossing of  
frontiers for passengers carried by rail,

Have agreed as follows:

## CHAPTER I

### ESTABLISHMENT AND OPERATION OF FRONTIER STA- TIONS WHERE EXAMINATIONS ARE CARRIED OUT BY THE TWO ADJOINING COUNTRIES

#### *Article 1*

1. On every railway line carrying a considerable volume of international traffic, which crosses the frontier between two adjoining countries, the competent authorities of those countries shall, wherever examination cannot be satisfactorily carried out while the trains are in motion, jointly examine the possibility of designating by agreement a station close to the frontier, at which shall be carried out the examinations required under the legislation of the two countries in respect of the entry and exit of passengers and their baggage.

2. Where two adjoining countries designate several stations of this kind along their common frontier, the number of such stations on either side of the frontier shall, so far as possible, be equal.

#### *Article 2*

1. Whenever a station is designated in accordance with article 1, a zone shall be set up within which officials and agents of the competent administrations of the country adjoining the territory on which the station is established (hereinafter re-

ferred to as the "adjoining country") shall be entitled to examine passengers crossing the frontier in either direction, their baggage and also parcels carried by international passenger trains.

2. As a general rule, this zone shall comprise:

- (a) A specified area of the station;
- (b) Passenger trains and the section of the track on which they stand throughout the whole period of the examination;
- (c) Such parts of the platforms and tracks as may be agreed in each case by the competent administrations of the countries concerned; and
- (d) Passenger trains between the station and the frontier of the adjoining country.

#### *Article 3*

Application, within the zone established in accordance with article 2, of the laws and regulations of the adjoining country as well as the powers, rights and duties pertaining within the zone to officials and agents of the competent administrations of that country, shall be the subject of bilateral agreements between the competent authorities of the countries concerned.

#### *Article 4*

1. The competent administrations of the countries concerned shall determine by special agreements what premises are needed by the services of the adjoining country within the said zone and the conditions under which the railway administration of the country in whose territory the station is situated shall supply furniture, lighting, heating, cleaning, telephone communications, etc., for the said premises.

2. Any equipment required for the functioning of the services of the adjoining country shall be



# CONVENTION INTERNATIONALE POUR FACILITER LE FRANCHISSEMENT DES FRONTIÈRES AUX VOYAGEURS ET AUX BAGAGES TRANSPORTÉS PAR VOIE FERRÉE

Les soussignés, dûment autorisés,

Réunis à Genève, sous les auspices de la Commission économique pour l'Europe,

Afin de faciliter le franchissement des frontières aux voyageurs et aux bagages transportés par voie ferrée,

Sont convenus des dispositions suivantes:

## TITRE I

### CRÉATION ET RÉGIME DES GARES-FRONTIÈRE À CONTRÔLES NATIONAUX JUXTAPOSÉS

#### *Article premier*

1. Sur chacun des itinéraires ferroviaires utilisés par un courant important de voyageurs internationaux et franchissant la frontière de deux pays limitrophes, les autorités compétentes de ces pays, dans tous les cas où les contrôles pendant la marche des trains ne peuvent pas être effectués de façon satisfaisante, examinent conjointement la possibilité de désigner d'un commun accord une gare proche de ladite frontière, dans laquelle s'effectuent les contrôles prévus par la législation des deux pays en ce qui concerne l'entrée et la sortie des voyageurs et des bagages.

2. Lorsque deux pays limitrophes désignent plusieurs gares de cette nature le long de leur frontière commune, ces gares sont situées, autant que possible, en nombre égal, de chaque côté de ladite frontière.

#### *Article 2*

1. Chaque fois qu'une gare est désignée conformément à l'article premier, il est créé une zone dans laquelle les fonctionnaires et agents des administrations compétentes du pays limitrophe du territoire où cette gare est établie (appelé ci-après

"le pays limitrophe") sont autorisés à effectuer les contrôles des voyageurs franchissant la frontière dans l'un ou l'autre sens, de leurs bagages, ainsi que des colis transportés par les trains internationaux de voyageurs.

2. Cette zone comprend en général:

- a) Un secteur déterminé de la gare;
- b) Les trains de voyageurs et la section de voie sur laquelle ces trains stationnent pendant toute la durée des opérations de contrôle;
- c) Les portions de quais et de voies déterminées, dans chaque cas d'un commun accord, par les administrations compétentes des pays intéressés; et
- d) Les trains de voyageurs entre la gare et la frontière du pays limitrophe.

#### *Article 3*

L'application, à l'intérieur de la zone créée conformément à l'article 2, des lois et règlements du pays limitrophe, ainsi que les pouvoirs, droits et obligations propres, dans cette zone, aux fonctionnaires et agents des administrations compétentes de ce pays, font l'objet d'accords bilatéraux entre les autorités compétentes des pays intéressés.

#### *Article 4*

1. Les administrations compétentes des pays intéressés déterminent par des accords particuliers les locaux nécessaires aux services du pays limitrophe à l'intérieur de ladite zone, ainsi que les conditions dans lesquelles l'administration des chemins de fer du pays sur le territoire duquel la gare est établie fournit, pour lesdits locaux, le mobilier, l'éclairage, le chauffage, le nettoyage, les liaisons téléphoniques, etc.

2. Les objets nécessaires au fonctionnement des services du pays limitrophe sont importés à titre

imported on a temporary basis and re-exported free of all Customs duties and charges, provided that the proper declaration is made. Regulations forbidding or restricting import or export shall not apply to such equipment.

#### *Article 5*

1. The premises allotted to the services of the adjoining country within the zone set up in accordance with article 2 may be distinguished on the outside by a notice including a shield in the national colours of that country.

2. Officials and agents of the competent administrations of the adjoining country shall wear national uniform or the distinguishing badge prescribed by the regulations of that country.

3. Officials and agents of the competent administrations of the adjoining country who are called on to go to the station in order to carry out the examinations provided for in this Convention shall be exempt from passport formalities. Production of their official papers shall be deemed sufficient proof of their nationality, identity, rank and of the nature of their duties.

4. The officials and agents mentioned in paragraphs 2 and 3 of this article shall enjoy, in the exercise of their duties, the same protection and assistance as the corresponding officials and agents of the country in whose territory the station is situated.

5. Exemption from taxes and charges may be granted under the bilateral agreements provided for in article 3 to officials and agents of the adjoining country residing in the country in whose territory the station is situated.

6. The bilateral agreements referred to in article 3 shall determine:

- (a) The maximum numbers of officials and agents of the competent administrations of the adjoining country authorized to carry out examinations in the zone established in accordance with article 2;
- (b) The conditions under which their recall may be demanded; and
- (c) The conditions under which they may carry arms and use them in the exercise of their duties within the said zone.

#### *Article 6*

1. In principle, examinations shall be carried out in through vestibule-coaches of international trains, whenever such coaches are used. Railway officials and agents shall give all necessary assistance in order to ensure effective and speedy examinations. They shall, in particular, co-operate in preventing passengers, subject to examination, from leaving or moving up or down the train until the examination is completed. As an exceptional measure, such examinations may be carried out in the Customs examination sheds of the station, whenever the administration concerned deems it necessary.

2. In principle, the examinations referred to in paragraph 1 of this article shall be carried out in the following order:

- (a) Police examination by the country of exit;
- (b) Customs and other examination by the country of exit;
- (c) Police examination by the country of entry; and
- (d) Customs and other examination by the country of entry.

3. Examinations by officials and agents of the country of entry may only be carried out in those parts of the train already examined by the officials and agents of the country of exit and the latter may not re-examine any parts of the train which they have already cleared, unless special provision be made to the contrary in the bilateral agreements.

4. For international trains of normal composition, namely ten to twelve coaches without overload, the wait required at the station for carrying out the said examinations shall not, in principle, exceed forty minutes; for smaller trains, and in particular for railcars, it shall be reduced to the minimum.

5. With a view to carrying out the provisions of paragraph 4 of this article, the railway administrations shall notify the competent authorities of the countries of entry and exit in due time of any changes in the frequency, timing and composition of international trains.

temporaire et réexportés en exonération de tous droits de douane et taxes, sous réserve de déclarations régulières. Les interdictions ou restrictions d'importation ou d'exportation ne s'appliquent pas à ces objets.

#### Article 5

1. Les locaux affectés aux services du pays limitrophe, à l'intérieur de la zone créée conformément à l'article 2, peuvent être désignés à l'extérieur par une inscription et un écusson aux couleurs nationales dudit pays.

2. Les fonctionnaires et agents des administrations compétentes du pays limitrophe doivent porter l'uniforme national ou le signe distinctif prescrit par les règlements dudit pays.

3. Les fonctionnaires et agents des administrations compétentes du pays limitrophe, appelés à se rendre dans la gare pour l'exécution des contrôles prévus par la présente Convention, sont dispensés des formalités de passeports. La production de leurs pièces officielles suffit à justifier de leur nationalité, de leur identité, de leur qualité et de la nature de leurs fonctions.

4. Les fonctionnaires et agents mentionnés aux paragraphes 2 et 3 du présent article reçoivent, dans l'exercice de leurs fonctions, la protection et l'assistance dont bénéficient les fonctionnaires et agents correspondants du pays sur le territoire duquel la gare est établie.

5. Des exonérations d'impôts et de taxes peuvent être consenties, par les accords bilatéraux prévus à l'article 3, aux fonctionnaires et agents du pays limitrophe résidant dans le pays sur le territoire duquel la gare est établie.

6. Les accords bilatéraux visés à l'article 3 détermineront:

- a) L'effectif maximum de fonctionnaires et agents des administrations compétentes du pays limitrophe autorisés à effectuer des contrôles dans la zone créée conformément à l'article 2;
- b) Les conditions dans lesquelles leur rappel peut être requis; et
- c) Les conditions dans lesquelles ils peuvent être porteurs de leurs armes et s'en servir dans l'exercice de leurs fonctions à l'intérieur de ladite zone.

#### Article 6

1. Les contrôles s'effectuent, en principe, à l'intérieur des voitures directes à intercirculation des trains internationaux, dans tous les cas où de telles voitures sont utilisées. Les fonctionnaires et agents des chemins de fer apportent l'aide nécessaire pour rendre les contrôles efficaces et rapides. Ils prêtent, notamment, leur concours pour empêcher les voyageurs soumis aux contrôles de quitter le train ou de circuler dans les voitures tant que les contrôles ne sont pas terminés. Par exception, ces contrôles s'effectuent dans les salles de visite de la gare, lorsque l'administration intéressée l'estime indispensable.

2. Les contrôles prévus au paragraphe 1 du présent article ont lieu, en principe, dans l'ordre suivant:

- a) Contrôle de police du pays de sortie;
- b) Contrôle de douane et autres contrôles du pays de sortie;
- c) Contrôle de police du pays d'entrée; et
- d) Contrôle de douane et autres contrôles du pays d'entrée.

3. Le contrôle par les fonctionnaires et agents du pays d'entrée ne peut s'exercer que sur les parties du train déjà contrôlées par les fonctionnaires et agents du pays de sortie et ces derniers ne peuvent plus intervenir, dans les parties du train qu'ils ont libérées, sous réserve des dispositions particulières prévues dans les accords bilatéraux.

4. La durée des arrêts des trains internationaux dans la gare, nécessaire à l'exécution desdits contrôles, ne doit pas, en principe, dépasser quarante minutes, lorsque le train est de composition normale, soit de dix à douze voitures sans surcharge; elle est réduite le plus possible lorsque le train est de composition plus faible et, notamment, quand il s'agit d'un autorail.

5. Afin de permettre l'exécution des dispositions prévues au paragraphe 4 du présent article, les administrations des chemins de fer avisent, en temps opportun, les autorités compétentes des pays d'entrée et de sortie des modifications de fréquence, d'horaire et de composition des trains internationaux.

### *Article 7*

In so far as currency control is in force in the territories of Contracting Parties, currency control measures shall be carried out within the time-limits laid down in article 6, paragraph 4. The authorities concerned shall do their utmost to arrange for these operations to be carried out in such a way as to avoid any additional inconvenience to passengers.

### *Article 8*

On all main routes the Contracting Parties shall establish direct railway service telephone lines between the frontier stations of the adjoining countries and take steps to facilitate and accelerate private telephone communications. The privilege of establishing direct telephone communications may, by bilateral agreement, be extended to other public services.

## CHAPTER II

### POLICE AND CUSTOMS EXAMINATION WHILE THE TRAIN IS IN MOTION

#### *Article 9*

1. Police and Customs examinations on international trains shall, so far as possible, be carried out while the train is in motion, provided that such examinations prove more effective and at the same time more convenient for the passengers:

- (a) Whenever the non-stop run, either before or after the frontier station of each of the two adjoining countries, allows sufficient time on its territory for completion of the necessary formalities; and

- (b) Provided examination while the train is in motion enables the waits, either at frontier stations or at stations where examinations are carried out by the two adjoining countries, to be appreciably reduced.

2. In cases where it is deemed necessary, in order to expedite examination or to eliminate stops at frontiers, to authorize the officials or agents of an adjoining country to board international trains and carry out examinations therein on the terri-

tory of the other adjoining country, the competent authorities of the two countries shall determine, by a bilateral agreement, the conditions under which such operations shall be conducted.

3. On international trains, the examination of registered baggage, where not carried under the international transit system described in article 10, shall be conducted so far as possible while the train is in motion, provided that such examination is of assistance to passengers travelling with such baggage.

4. The procedure for applying the provisions of the present article shall be laid down in agreements concluded between the competent administrations of the Contracting Parties.

## CHAPTER III

### INTERNATIONAL TRANSPORT UNDER CUSTOMS CONTROL OF BAGGAGE AND PARCELS CARRIED BY INTERNATIONAL PASSENGER TRAINS

#### *Article 10*

1. In order to avoid, in principle, examination of the registered baggage of passengers in transit through the territory of a country, and of parcels carried in transit by international passenger trains, the Customs and other administrations concerned of the Contracting Parties shall, in agreement with the railway administrations of the said Parties, take special measures, such as sealing baggage compartments or vans, or the containers, skips or sacks in which such baggage is carried, or affixing seals to the parcels themselves, provided an international Customs declaration form is completed.

2. In agreement with the railway administrations of the countries concerned, the Customs and other administrations concerned of the said countries shall establish, so far as possible, offices at those stations in the interior of the said countries where international traffic is particularly heavy, in order to permit the Customs clearance and other examinations of registered baggage and of parcels carried by passenger trains, either before departure from such stations or on arrival there. Between one such station in the interior of a country

### *Article 7*

Dans la mesure où le contrôle des changes est en vigueur sur le territoire des Parties contractantes, les opérations de contrôle de devises sont effectuées dans les délais prévus à l'article 6, paragraphe 4. Les autorités intéressées font tous leurs efforts pour organiser ces opérations de manière qu'il n'en résulte pas un dérangement supplémentaire pour les voyageurs.

### *Article 8*

Les Parties contractantes établissent, sur chaque itinéraire important, des lignes téléphoniques directes pour le service ferroviaire entre les gares-frontière des pays limitrophes et prennent des mesures pour faciliter et accélérer les communications téléphoniques privées. Par accord bilatéral, la faculté d'établir des liaisons téléphoniques directes peut être étendue à d'autres services publics.

## TITRE II

### CONTRÔLES DE POLICE ET DE DOUANE EN COURS DE ROUTE

#### *Article 9*

1. Les contrôles de police et de douane s'effectuent, dans toute la mesure du possible, pendant la marche des trains internationaux, pourvu que lesdits contrôles s'avèrent à la fois plus efficaces et plus avantageux pour les voyageurs:

a) Dans tous les cas où les parcours de ces trains, effectués sans arrêt, soit avant, soit après la gare-frontière de chacun des deux pays limitrophes, laissent sur leur territoire un délai suffisant pour l'accomplissement des formalités nécessaires à ces contrôles; et

b) A condition que les contrôles en cours de route aient pour résultat de réduire sensiblement la durée des arrêts de ces trains, soit dans les gares-frontière, soit dans la gare à contrôles juxtaposés.

2. Lorsque, pour accélérer les opérations de contrôle ou supprimer tout arrêt aux frontières, il est reconnu nécessaire d'autoriser les fonctionnaires et agents d'un pays limitrophe à monter dans les trains internationaux et à y exercer des contrôles

sur le territoire de l'autre pays limitrophe, les autorités compétentes des deux pays déterminent dans un accord bilatéral les conditions dans lesquelles ces opérations sont effectuées.

3. Le contrôle des bagages enregistrés, pour autant qu'ils ne sont pas transportés sous le régime du transit international prévu à l'article 10, s'effectue, dans toute la mesure du possible, pendant la marche des trains internationaux, à condition que ce contrôle présente des avantages pour les voyageurs qui sont accompagnés de ces bagages.

4. Des arrangements conclus entre les administrations compétentes des Parties contractantes déterminent les modalités d'application des dispositions du présent article.

## TITRE III

### TRANSPORT INTERNATIONAL, SOUS RÉGIME DE DOUANE, DES BAGAGES ET DES COLIS ADMIS DANS LES TRAINS INTERNATIONAUX DE VOYAGEURS

#### *Article 10*

1. Afin d'éviter, en principe, la vérification des bagages enregistrés des voyageurs circulant en transit sur le territoire d'un pays, ainsi que des colis transportés en transit par les trains internationaux de voyageurs, les administrations des douanes et les autres administrations intéressées des Parties contractantes prennent, en accord avec les administrations des chemins de fer desdites Parties, des dispositions spéciales telles que le scellement du compartiment, du fourgon, des containers, des paniers ou des sacs qui renferment ces bagages, ou le scellement à nu des colis eux-mêmes, moyennant l'établissement préalable d'une déclaration-soumission internationale de douane.

2. En accord avec les administrations des chemins de fer des pays intéressés, les administrations des douanes et les autres administrations en cause desdits pays établissent, dans toute la mesure du possible, des bureaux dans les gares situées à l'intérieur du territoire de ces pays où le trafic international est particulièrement important, en vue de permettre le dédouanement et les autres contrôles des bagages enregistrés et des colis transportés par les trains de voyageurs, soit avant leur départ de ces gares, soit après leur arrivée dans lesdites gares.

and a frontier station in either direction or between two such stations in the interior of two countries, such baggage and parcels may be carried under the international transit system referred to in paragraph 1 of this article.

3. Railway administrations shall, wherever possible, endeavour to arrange for registered baggage and parcels carried by international passenger trains to be cleared through the Customs and to undergo the other examinations before they are loaded at the station of dispatch.

4. If at frontier stations packages cannot be cleared through the Customs and examined in the time specified under article 6, paragraph 4, they shall be unloaded and the train shall not be held up.

5. With a view to the application of the provisions of the present chapter:

(a) The Contracting Parties shall recognize, in principle, the Customs seals of the other Contracting Parties, subject to the right of each Customs administration to add its own seal should it deem this essential;

(b) The Contracting Parties shall adopt the standard international Customs declaration form annexed to this Convention, unless any simpler system is in force;

(c) The standard international Customs declaration form shall be printed in two languages, French and the language of the country of dispatch; unless otherwise provided, it shall be made out in duplicate for each country;

(d) The declaration by the consignor shall be made in Latin characters and in the language of the country of dispatch or in French, and where necessary the railway administration will be responsible for its translation; and

(e) This regulation does not rule out the possibility for Customs and railway administrations which see fit to do so, to allow the use of other languages in connexion with traffic exclusively concerned with their particular country.

6. This standard international Customs declaration form may be modified in accordance with the simplified procedure described in article 16 of this Convention.

## CHAPTER IV

### CONTROL FACILITIES

#### *Article 11*

1. Passengers using the railway shall enjoy all the Customs privileges granted to passengers crossing the frontier by other means of transport.

2. Control officials and agents shall take all necessary steps to prevent a train from being delayed in the event of difficulties or disputes which affect only a small number of the passengers on the train.

## CHAPTER V

### FINAL CLAUSES

#### *Article 12*

1. After signature this day, this Convention shall be open for accession by the countries participating in the work of the Economic Commission for Europe.

2. The instruments of accession and, if required, of ratification shall be deposited with the Secretary-General of the United Nations who shall notify all the countries referred to in paragraph 1 of this article of the receipt thereof.

#### *Article 13*

This Convention may be denounced by means of six months' notice given to the Secretary-General of the United Nations who shall notify the other Contracting Parties thereof. After the expiry of the six months' period, the Convention shall cease to be in force as regards the Contracting Party which has denounced it.

#### *Article 14*

1. This Convention shall enter into force when three of the countries referred to in article 12, paragraph 1, shall have become Contracting Parties thereto.

Le transport de ces bagages et colis, soit entre l'une de ces gares situées à l'intérieur du territoire d'un pays et la gare-frontière et vice versa, soit entre deux de ces gares intérieures de deux pays, peut s'effectuer sous le régime du transit international prévu au paragraphe 1 du présent article.

3. Les administrations des chemins de fer s'efforcent de faire procéder, dans toute la mesure du possible, au dédouanement et aux autres contrôles des bagages enregistrés et des colis transportés par les trains internationaux de voyageurs, avant le chargement à la gare de départ.

4. Si, aux gares-frontière, des colis ne peuvent être dédouanés et contrôlés dans les délais prévus à l'article 6, paragraphe 4, ils seront déchargés et le train ne sera pas retardé.

5. En vue de l'application des dispositions du présent titre:

a) Les Parties contractantes reconnaissent, en principe, les scellements de douane des autres Parties contractantes, sauf faculté pour chaque administration des douanes d'y ajouter son scellement propre, si elle l'estime indispensable;

b) Les Parties contractantes adoptent, pour autant qu'il n'existe pas de système plus simple, le modèle de déclaration-soumission internationale de douane annexé à la présente Convention;

c) La déclaration-soumission internationale de douane est imprimée en deux langues, le français et la langue du pays de départ; elle est établie, sauf exception, en deux exemplaires pour chaque pays;

d) La déclaration de l'expéditeur est faite en caractères latins et dans la langue du pays de départ ou en français, l'administration des chemins de fer devant, le cas échéant, en faire la traduction; et

e) Cette règle n'exclut pas la possibilité, pour les administrations des douanes et des chemins de fer qui le désirent, d'admettre l'usage d'autres langues pour les trafics intéressant exclusivement leurs pays.

6. Ce modèle de déclaration-soumission internationale de douane pourra être modifié suivant la procédure simplifiée prévue à l'article 16 de la présente Convention.

#### TITRE IV

##### FACILITÉS DE CONTRÔLE

###### *Article 11*

1. Les voyageurs utilisant le chemin de fer bénéficient de toutes les tolérances douanières qui sont accordées aux voyageurs franchissant les frontières par d'autres moyens de transport.

2. Les fonctionnaires et agents de contrôle prennent toutes les mesures nécessaires pour ne pas retarder un train à l'occasion de difficultés ou de contestations ne concernant qu'un petit nombre de voyageurs de ce train.

#### TITRE V

##### CLAUSES FINALES

###### *Article 12*

1. Après signature à la date de ce jour, la présente Convention sera ouverte à l'adhésion des pays participant aux travaux de la Commission économique pour l'Europe.

2. Les instruments d'adhésion, et, s'il y a lieu, de ratification seront déposés auprès du Secrétaire général des Nations Unies qui les notifiera à tous les pays visés au paragraphe 1 du présent article.

###### *Article 13*

La présente Convention pourra être dénoncée au moyen d'un préavis de six mois donné au Secrétaire général des Nations Unies qui notifiera cette dénonciation aux autres Parties contractantes. A l'expiration de ce délai de six mois, la Convention cessera d'être en vigueur pour la Partie contractante qui l'aura dénoncée.

###### *Article 14*

1. La présente Convention entrera en vigueur lorsque trois des pays visés à l'article 12, paragraphe 1, en seront devenus Parties contractantes.

2. It shall terminate if at any time the number of Contracting Parties thereto is less than three.

*Article 15*

Any dispute between any two or more Contracting Parties concerning the interpretation or application of this Convention, which the Parties are unable to settle by negotiation or by another mode of settlement, may be referred for decision, at the request of any one of the Contracting Parties concerned, to an arbitral commission, to which each party to the dispute shall nominate one member; the chairman, who shall have the casting vote, shall be appointed by the Secretary-General of the United Nations.

*Article 16*

1. Should one of the Contracting Parties consider it desirable for modifications to be made to the standard international Customs declaration form annexed to this Convention, it shall submit its proposed amendment to the Secretary-General of the

United Nations, who shall communicate the text thereof to all signatory or acceding countries.

2. The amendment shall be deemed to come into force ninety days from the date of the communication provided for in the preceding paragraph, unless, before the expiry of that period, at least one-third of the signatory or acceding countries have notified the Secretary-General of the United Nations of their objection to the amendment.

3. The Secretary-General of the United Nations shall record the entry into force of amendments to the annex and shall inform all signatory or acceding countries thereof.

*Article 17*

1. The original of this Convention shall be deposited with the Secretary-General of the United Nations who shall transmit a certified true copy thereof to each of the countries referred to in article 12, paragraph 1.

2. The Secretary-General is authorized to register this Convention upon its entry into force.



2. Elle prendra fin si, à un moment quelconque, le nombre des Parties contractantes est inférieur à trois.

#### *Article 15*

Tout différend entre deux ou plusieurs Parties contractantes touchant l'interprétation ou l'application de la présente Convention, que les Parties n'auraient pu régler par voie de négociation ou par un autre mode de règlement, pourra être porté, à fins de décision, à la requête d'une quelconque des Parties contractantes intéressées, devant une commission arbitrale, pour laquelle chaque partie au différend désignera un membre et dont le président, qui aura voix prépondérante, sera désigné par le Secrétaire général des Nations Unies.

#### *Article 16*

1. Au cas où une des Parties contractantes estimerait utile d'apporter des modifications au modèle de déclaration-soumission internationale de douane annexé à la présente Convention, elle fera parvenir sa proposition d'amendement au

Secrétaire général des Nations Unies qui en communiquera le texte à tous les pays signataires ou adhérents.

2. L'amendement sera considéré comme entré en vigueur quatre-vingt-dix jours à dater de la communication prévue au paragraphe précédent, à moins que, avant l'expiration de ce délai, un tiers au moins des pays signataires ou adhérents n'aient signifié au Secrétaire général des Nations Unies qu'ils s'y opposent.

3. Le Secrétaire général des Nations Unies constatera l'entrée en vigueur des amendements à l'annexe et la notifiera à tous les pays signataires ou adhérents.

#### *Article 17*

1. L'original de la présente Convention sera déposé auprès du Secrétaire général des Nations Unies qui en transmettra une copie certifiée conforme à chacun des pays visés à l'article 12, paragraphe 1.

2. Le Secrétaire général est autorisé à enregistrer la présente Convention au moment de son entrée en vigueur.

Done at Geneva, in a single copy, in the English and French languages, both texts equally authentic, on the tenth day of January one thousand nine hundred and fifty-two.

Fait à Genève, en un seul exemplaire, en langues anglaise et française, l'un et l'autre textes faisant également foi, le dix janvier mil neuf cent cinquante-deux.

For BELGIUM:

Pour la BELGIQUE:

*Sous réserve de ratification*  
Baron F. DE KERCHOVE

For FRANCE:

Pour la FRANCE:

*Sous réserve de ratification*  
M. LOUËT

For ITALY:

Pour l'ITALIE:

*Sous réserve de ratification*  
Ing. Ferruccio MARIN

For LUXEMBOURG:

Pour le LUXEMBOURG:

*Sous réserve de ratification*  
A. CLEMANG

For THE NETHERLANDS:

Pour les PAYS-BAS:

*Sous réserve de ratification*  
W. L. DE VRIES

For NORWAY:

Pour la NORVÈGE:

*Sous réserve de ratification*  
John H. PAXAL

For SWEDEN:

Pour la SUÈDE:

*Sous réserve de ratification*  
Gösta V. HALL

For SWITZERLAND:

Pour la SUISSE:

*Sous réserve de ratification*  
TAPERNOUX

**A N N E X**  
**INTERNATIONAL RAIL TRANSPORT**

**1. INTERNATIONAL CUSTOMS DECLARATION**

2. \*Name of railway .....

    Represented by .....

\*I, the undersigned, .....

    authorized agent of the .....

    Railways, submit for transit the goods described overleaf and undertake

    to re-submit them within ..... days, with Customs seal intact, to

    the Customs Office at .....

..... (date)

*Customs Office*

3.                      No. ....

4. Seal affixed or recognized

Wagon No. ....

..... (date)  
*Customs Official*



5. We, the undersigned, Customs officials at the Customs office at .....,  
hereby certify that the goods described overleaf were re-submitted to us with their seals intact.

..... (date)

6. Disposal of goods\*

    { Seen to have crossed the frontier .....

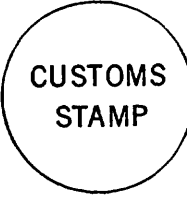
    Shipped aboard ..... (Name of vessel)

    Warehoused at .....

    Entered for home use .....

..... (date)

7. Discharge form No. .... has been issued in respect of the undertakings entered into.



8. Remarks (trans-shipment, breakage of seals, etc.) .....

\*Strike out whichever does not apply.

**INTERNATIONAL RAIL TRANSPORT**

<b>9. Consignor's Declaration for Customs purposes</b>							
10. Name and address of consignee { ..... ..... .....				11. Country whence goods consigned ..... 12. Country of destination of goods .....			
<i>Marks and nos. of packages or wagon</i>	<i>Number of packages</i>	<i>Nature of packages (boxes, sacks, etc.)</i>	<i>Nature of goods</i>	<i>Gross weight</i>	<i>Net weight or other measurements (cubic capacity, surface, etc.)</i>	<i>Value in currency of country of dispatch</i>	<i>Remarks</i>
13	14	15	16	17	18	19	20
21. Other particulars furnished by the consignor (station at which formalities are to be carried out, how consignment is to be entered for Customs purposes, documents attached and their numbers, etc.) ..... ..... .....				22. Name and ..... address of ..... consignor ..... ..... ..... ..... (place) ..... (date)			
23. No. of consignment .....  Date stamp of station of dispatch				24. Number and features of the first Customs seals affixed: ..... ..... ..... .....			

# ANNEXE

## TRANSPORTS INTERNATIONAUX PAR CHEMINS DE FER

### 1. DÉCLARATION-SOUMISSION INTERNATIONALE DE DOUANE

2. \*Le chemin de fer .....  
représenté par .....  
\*Le soussigné .....  
fondé de pouvoir des Chemins de fer .....  
présente au transit les marchandises décrites au verso et s'engage à  
les représenter, dans le délai de ..... jours, sous scellement douanier  
intact, au bureau de douane de .....  
..... le .....

Bureau de douane

3. No.....

4. Scellement apposé ou reconnu

Wagon n°.....

..... (date)  
L'agent des douanes

CACHET

5. Nous, soussignés, agents des douanes au bureau de .....  
certifions que les marchandises désignées au verso nous ont été représentées sous scellement intact.  
..... le .....

6. Destination donnée aux marchandises\*

Vu passer à l'étranger .....  
embarquées sur le navire .....  
mises dans l'entrepôt de .....  
déclarées en détail .....  
..... le .....

7. Il a été donné décharge sous le n°..... des engagements souscrits.

CACHET

8. Observations (transbordement, rupture de scellement, etc.) .....

\*Biffer la mention inutile.

**TRANSPORTS INTERNATIONAUX PAR CHEMINS DE FER**

<b>9. Déclaration de l'expéditeur en vue de l'accomplissement des formalités en douane</b>							
<b>10. Destinataire</b> (nom et adresse)			..... ..... .....		<b>11. Pays de provenance de la</b> <b>marchandise</b> ..... <b>12. Pays de destination de la</b> <b>marchandise</b> .....		
<i>Marques et numéros des colis ou du wagon</i>	<i>Nombre de colis</i>	<i>Nature des colis (caisses, sacs, etc.)</i>	<i>Nature de la marchandise</i>	<i>Poids brut</i>	<i>Poids net ou autres mesures (litres, surfaces, etc.)</i>	<i>Valeur (en monnaie du pays de départ)</i>	<i>Observations</i>
13	14	15	16	17	18	19	20
<b>21. Autres renseignements fournis par l'expéditeur</b> (gare devant accomplir les formalités, régime douanier sous lequel doit être déclaré l'envoi, pièces jointes et leur numéro, etc.) ..... ..... .....				<b>22. Expéditeur</b> ..... (nom et adresse) ..... ..... ..... A ..... le .....			
<b>23. Numéro de l'expédition</b> .....  Timbre à date de la gare expéditrice				<b>24. Nombre et caractéristiques des premiers scelle-          ments douaniers apposés:</b> ..... ..... ..... .....			

Certified true copy

*For the Secretary-General:*

Copie certifiée conforme

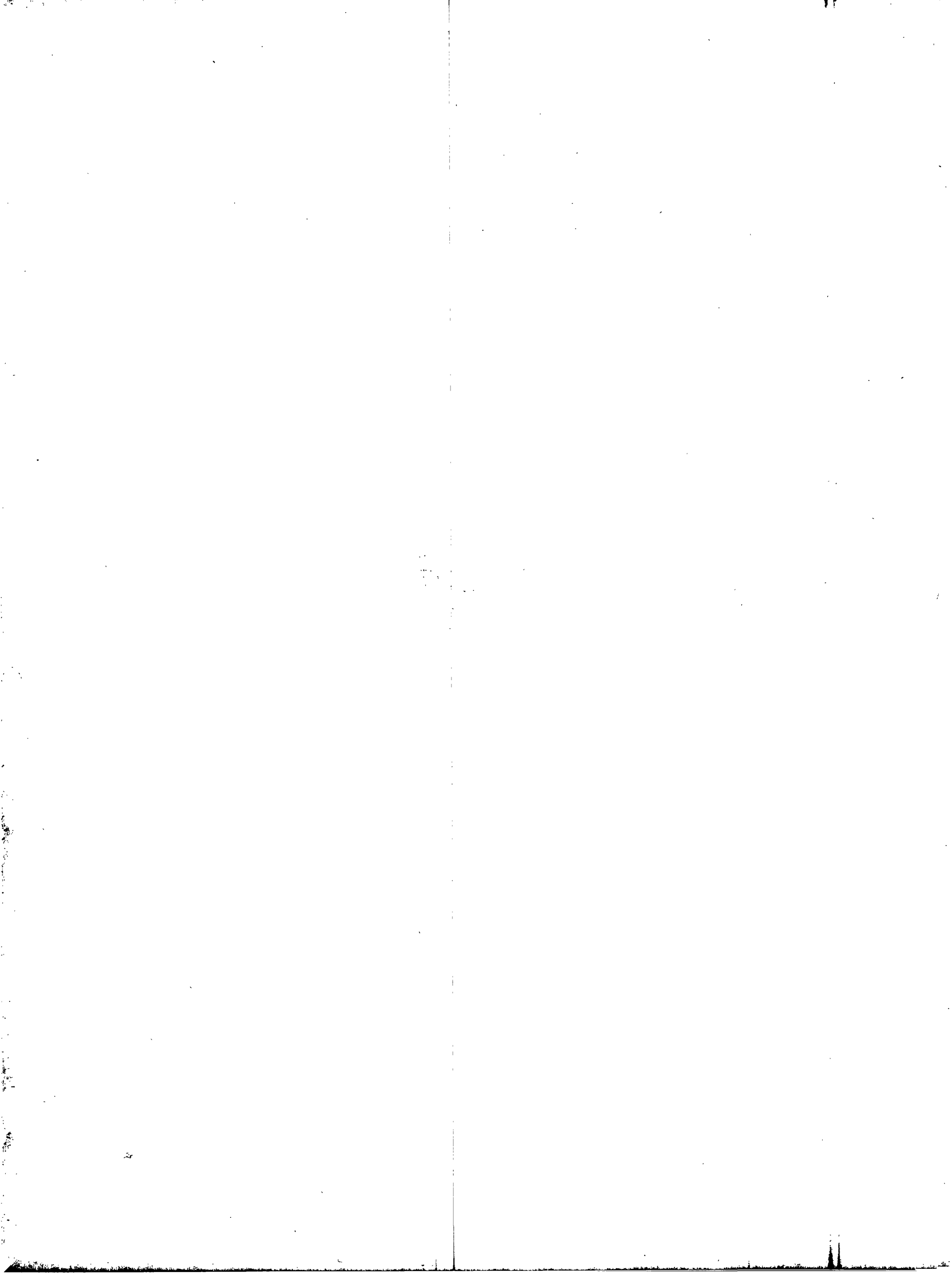
*Pour le Secrétaire général:*

A handwritten signature in black ink, appearing to read "C. K. Stauron", with a horizontal line underneath the name.

*Assistant Secretary-General in charge of the Legal Department*  
*Secrétaire général adjoint chargé du Département juridique*







Certified true copy XI.C.1  
Copie certifiée conforme XI.C.1  
August 2005